

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:252

ANSWERED ON:24.07.2001

BANGLADESHI AND NEPALESE IMMIGRANTS

ABUL HASNAT KHAN;BASUDEB ACHARIA;CHANDRA NATH SINGH;MADHAVRAO SCINDIA;RENUKA  
CHOWDHURY;SATYAVRAT CHATURVEDI;SUNDER LAL TIWARI;SUSHIL KUMAR SAMBAJIRAO SHINDE;VILAS BABURAO  
MUTTEMWAR

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether Government propose to give work permits to the Bangladeshi and Nepalese immigrants settled in different parts of the country;
- (b) if so, the reasons therefor;
- (c) whether any survey has been conducted about the number of Bangladeshi and Nepalese immigrants settled at different places in the country;
- (d) the reasons for allowing these illegal immigrants to reside there indefinitely and the details of difficulties being experienced to deport them to their country;
- (e) the number of Bangladeshi and Nepalese refugees proposed to be given work permits in the current year, State-wise;
- (f) the likely impact of this policy of the Government on the employment opportunities of Indians;
- (g) the details of scheme finalised to give work permits; and
- (h) the time by which this process is likely to be completed?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (CH. VIDYASAGAR RAO)

(a) & (b): No Sir. However, as per the Revised Visa Agreement signed between India and Bangladesh in May 2001 the nationals of one country issued with work permit by the designated authorities of the other may be issued with multiple entry visas on year to year basis. As such, there is no proposal for grant of work permits to the Bangladeshi migrants already settled in India. As far as Nepalese migrants are concerned, there is no requirement of visa for visiting India for Nepalese nationals.

(c) & (d): The government do not allow any illegal migrant to continue his stay in the country indefinitely. Once he is detected and his identity is established, he is deported. The powers for detection and deportation of the illegal Bangladeshi migrants have been delegated to the State Governments/UT Administrations and clear procedure has been prescribed. In addition, the Central Government sensitizes regularly all the State Government/ Union Territory Administrations for effective detection and deportations of illegal migrants from Bangladesh. The detection and deportation of illegal Bangladeshi nationals involves numerous problems like - the ethnic, linguistic and regional similarities that these illegal migrants from Bangladesh have with Indians, help them mix up with the local population and evade detection.

(e): There are no Bangladeshi or Nepalese refugees in India and as such, the question of giving work permit to them does not arise.

(f): The Government will take due care of the interest of Indians while formulating policy on work permit.

(g): the detailed scheme for work permit is yet to be prepared.

(h): No time schedule has so far been fixed to work out the details.